

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-250/ND/2022

IN THE MATTER OF:

Naresh Kumar

.....Applicant

Vs.

M/s. International Land Developers Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 02.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv Tanu Priya Gupta, Adv Khushi Sharma

For the Respondent : Adv Muskan Yadav

ORDER

Ld. Counsel for the Financial Creditor is present. Proxy Counsel for the Corporate Debtor is present and submitted that parties are trying to settle the matter and therefore, made a request for short adjournment. It is noticed that on the last date of hearing i.e. on 11.01.2024 also, the same request was made. Ld. Counsel on behalf of the Financial Creditor also did not disputed the fact that the settlement talks are going on. In the interest of justice, last opportunity is being given to the parties to either settle the matter or argue the matter. List this matter on **15.03.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)